



**HIGH COURT FOR THE STATE OF TELANGANA**  
**NOTIFICATION NO. 183/2023-RC, DATED 12-04-2023 FOR THE RECRUITMENT TO THE**  
**CADRE OF DISTRICT JUDGE (ENTRY LEVEL) BY TRANSFER THROUGH A LIMITED**  
**DEPARTMENTAL COMPETITIVE EXAMINATION IN**  
**THE TELANGANA STATE JUDICIAL SERVICE.**

1. Applications are invited for appointment to **Twelve (12)** posts of District Judge (Entry Level), carrying the scale of pay of **Rs.144840-194660** (as per the Recommendation of the Second National Judicial Pay Commission as on 01.01.2016) by transfer through a Limited Departmental Competitive Examination from among the Civil Judges (Senior Division) of the Telangana State Judicial Service, who have put in not less than five (05) years of qualifying service, as on the date of issuance of this notification.
2. The detailed examination schedule will be hosted in the High Court's website viz., <https://tshc.gov.in>. The applicants are requested to visit the website of the High Court for the State of Telangana to keep themselves updated on all steps/results until the completion of the recruitment.

**SCHEDULE**

Details	Dates
Date of Publication of the Notification	12.04.2023
Starting Date for submission of Application	12.04.2023
Closing Date for Submission of Application	01.05.2023
Date of Examination (Tentative)	24.06.2023 (Saturday) & 25.06.2023 (Sunday)

**ABSTRACT OF VACANCIES**

Class/ Category	Number of posts
Open Competition	9
Scheduled Castes	2 (1W)
Scheduled Tribes	1 (W)
<b>Total</b>	<b>12 (2W)</b>

3. The recruitment to the said posts shall be made in accordance with the Telangana State Judicial (Service and Cadre) Rules, 2023.
4. No Civil Judge (Senior Division) who is facing disciplinary proceedings or criminal proceedings or has undergone or is undergoing punishment for any misconduct in discharge of his/her duties, shall be eligible during the pendency of disciplinary proceedings/criminal proceedings or during the currency of such punishment for appointment by Transfer through Limited Competitive Departmental Examination to the post of District Judge.
5. The High Court for the State of Telangana reserves the right, either to increase or decrease the number of vacancies after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

## **6. SCHEME OF EXAMINATION, MINIMUM MARKS AND SYLLABUS:**

- a) For the purpose of short listing the candidates, the High Court for the State of Telangana may, if necessary, hold a Screening Test comprising of multiple-choice objective type questions, and call upon the candidates who have secured 40% and above marks in the Screening Test, in the ratio of 1:10 of the available vacancies, for a written examination. If there are more than one candidate who have secured identical marks in the screening test, all such candidates shall be called for the written examination.
- b) The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit of the candidates, as the screening test is meant for short-listing the candidates.

## **7. WRITTEN EXAMINATION:**

- a) Written Examination consisting of the following **three (3) papers** will be held.
  - I. Constitution and Civil Laws,
  - II. Criminal Laws and
  - III. English (includes Translation from English to Telugu Language and Telugu to English Language, Essay Writing, Grammar and Vocabulary).



English paper is divided into two parts. Part-I carries 30 marks and Part-II carries 70 marks. In Part-I the candidate's ability to understand his/her proficiency in Telugu language will be assessed. Candidate is required to translate from English to Telugu and Telugu to English. In Part-II, candidate's ability in Essay writing, Grammar and Vocabulary will be assessed. The Essay Writing test shall be on Legal subjects only. Candidate has to secure 50% marks in each part to qualify in the written examination.

- b) The Paper III shall be considered only as a qualifying examination and the marks secured in the said Paper - III shall not be included in calculating the aggregate for shortlisting the candidates for viva-voce test.
- c) **Each paper shall carry 100 marks.** The duration of each paper shall be three hours. The medium of examination shall be English.

#### **8. MINIMUM MARKS TO BE SECURED IN THE WRITTEN EXAMINATION TO QUALIFY FOR VIVA VOCE:**

- a) The candidate applying for being appointed under Recruitment by Transfer, who secures not less than 60% of marks in Papers I and II each in the written examination shall be eligible for *Viva Voce* carrying 30 marks.
- b) The Scheduled Castes and Scheduled Tribes candidates who secure not less than 50% marks in Papers I and II each in the written examination shall be eligible for the *Viva Voce* carrying 30 marks.
- c) For the aforesaid purpose, the community of the candidate shall be recognized as SC/ST in the State of Telangana as per **G.O.Ms.No.196, dt: 28-5-2016 and G.O.Ms.No. 3, dt: 9-9-2020**. Otherwise, the candidate will be treated under Open Category.
- d) From among the successful candidates, the High Court shall call the candidates for *Viva-Voce* in the ratio of 1:3 of the available vacancies.
- e) Further, if there are more than one candidate who have secured identical cut off marks, for maintaining the ratio of 1:3, all such candidates shall be called upon to appear for *Viva Voce*.
- f) The provisional selection of the candidates is based on the aggregate marks obtained in written examination (only in paper – (I) and paper – (II)) and *Viva Voce*.

## **9. VIVA VOCE:**

- a) *Viva Voce* shall carry 30 marks. Any candidate who remains absent for the *Viva Voce* shall be deemed to have been disqualified for selection.
- b) The object of the *Viva Voce* is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like, of the candidate.
- c) In the selection process, the proficiency and knowledge of applicants will be tested in the following,

### **Constitution and Civil Laws (as amended from time to time):**

1. Code of Civil Procedure, 1908 (along with Civil Rules of Practice 1990)
2. Telangana Court Fee and Suit Valuation Act, 1956 and Telangana Civil Courts Act, 1972.
3. Indian Evidence Act, 1872
4. Land Acquisition Act, 1894 repealed and renamed 'Right to Fair Compensation and Transparency In Land Acquisition, Rehabilitation and Resettlement Act, 2013.'
5. Revenue Laws in Telangana State including Tenancy, Land Reforms and Ceiling Laws
6. Arbitration and Conciliation Act, 1996
7. Constitution of India.
8. Administrative Law.
9. Transfer of Property Act, 1882
10. Indian Contract Act, 1872
11. Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015.
12. Motor Vehicles Act, 1988
13. Specific Relief Act, 1963
14. Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including in country and intercountry adoptions
15. Family Courts Act, 1984
16. Indian Easements Act, 1882
17. Law of Torts
18. Limitation Act, 1963
19. Law relating to Intellectual Property
20. Indian Stamp Act, 1899 & Registration Act, 1908
21. Sale of Goods Act

22. Guardian & Wards Act
23. Indian Trusts Act
24. Legal Services Authority Act, 1987
25. Contempt of Courts Act, 1971
26. All Central and State Acts (apart from above Acts.)

**Criminal Laws (as amended from time to time):**

1. Code of Criminal Procedure, 1973 (along with Criminal Rules of Practice 1980)
2. Indian Evidence Act, 1872
3. Indian Penal Code, 1860
4. Protection of Civil Rights Act, 1955
5. Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
6. Negotiable Instrument Act, 1881 (Section 138 to 148-A)
7. Narcotic Drugs and Psychotropic Substances Act, 1985
8. Prevention of Corruption Act, 1988
9. Telangana Prohibition Act, 1995
10. Telangana Excise Act, 1968
11. Wild Life Protection Act, 1972
12. The Juvenile Justice (Care and Protection of Children) Act, 2015
13. Electricity Act, 2003
14. Protection of Women from Domestic Violence Act, 2005
15. Arms Act, 1959
16. Forest Laws in Telangana State
17. Protection of Children from Sexual Offences Act, 2012
18. Mental Health Care Act, 2017.
19. Prevention of Money Laundering Act, 2002
20. Unlawful Activities (Prevention) Act, 1967.
21. All Central and State Acts (apart from above Acts.)

**10. FEE AND MODE OF PAYMENT:**

- a) The applications in the proforma below shall be accompanied by a crossed demand draft for Rs.1000/-, (Rupees one thousand only) towards examination fee, drawn in favour of the **Registrar (Recruitment), High Court for the State of Telangana**, Hyderabad, payable at Hyderabad. The applicants belonging to S.C and S.T. categories have to pay Rs.500/- (Rupees five hundred only) towards examination fee. The application shall be appended with the photocopies of necessary certificates/documents attested by the concerned Principal District Judge/Unit Head/Head of the Office in proof of their eligibility.



**b) Address to whom applications to be sent and the last date for submission of applications:**

The Applications/Bio-Data in the *Proforma* prescribed below, accompanied by attested copies of proceedings of promotion as Civil Judge (Senior Division), latest Service & Conduct certificate (in original) and the caste certificate (in respect of SC and ST candidates) shall be submitted to the concerned Principal District and Sessions Judge/Unit Head/Head of the Office, not later than 5.00 pm on **01.05.2023**.

c) No TA and DA will be paid either for appearing the examinations/Viva Voce.



**REGISTRAR (RECRUITMENT)  
HIGH COURT FOR THE STATE OF TELANGANA**

**APPLICATION FOR APPOINTMENT AS DISTRICT JUDGE (ENTRY LEVEL) BY TRANSFER THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION FROM AMONG THE CIVIL JUDGES (SENIOR DIVISION) OF THE TELANGANA STATE JUDICIAL SERVICE WHO HAVE PUT IN NOT LESS THAN FIVE YEARS OF QUALIFYING SERVICE, AS ON THE DATE OF ISSUANCE OF RECRUITMENT NOTIFICATION**

**REF:** Notification ROC.No.183/2023-RC, dated 12.04.2023, issued by the High Court for the State of Telangana, inviting applications from the eligible Civil Judges (Senior Division) of the Telangana State Judicial Service, for appointment to the post of District Judge (Entry Level) by Transfer through a Limited Departmental Competitive Examination.

Space for Affixing photograph of the Applicant. Photograph to be attested by the concerned Unit Head/PDJ/Head of the office.

**APPLICATION / BIO-DATA**

1.	Full name of the officer/applicant (in capitals)	
2.	Parent's Name	
	Spouse name (if applicable)	
3.	Caste (in case of S.C. and S.T.)	
4.	Date of Birth (in words also)	
5.	Age as on the date of Notification	
6.	Educational Qualifications	
7.	Date of appointment as Civil Judge (Junior Division)	
8.	Date of Regular promotion as Civil Judge (Senior Division)	
9.	Length of service rendered as Senior Civil Judge as on the date of Recruitment Notification.	
10.	Whether facing disciplinary proceedings or criminal proceedings or has undergone or is undergoing punishment for any misconduct in discharge of his/her duties? If yes, please furnish the details	

11. Address with pin code number  
for correspondence and mobile  
telephone number:

Office:

Residence:

**SIGNATURE OF THE OFFICER/APPLICANT WITH DATE**



ORIGINAL

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**  
**HALL TICKET – CUM – IDENTITY CARD**  
**WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)**  
**BY TRANSFER THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION**

**Ref: Recruitment Notification ROC.No.183/2023-RC, dated 12.04.2023**

Name of the officer/candidate				Affix recent passport size photo, duly attested by the Concerned PDJ/Unit Head/Head of the office.
Hall Ticket Number	[For office use]			
Name of the Examination Centre [For office use]				
<b>Exam Date</b>	<b>Paper</b>	<b>Reporting Time</b>	<b>Examination Time</b>	Signature of the candidate/applicant
	Paper I			
	Paper II			
	Paper III			

**IMPORTANT INSTRUCTIONS TO THE CANDIDATES**

1. The candidates should wear face mask while entering the Examination Centre as a preventive measure from spreading of Corona Virus, failing which they will not be allowed into the Examination Centre.
2. Candidates shall produce their Hall Ticket at the entrance of the examination centre and also in the examination hall/room, failing which the candidates will not be allowed to write the examination. The candidates shall sign in the attendance sheet in the examination hall/room.
3. Candidates shall make their own arrangements for safe custody of their articles/things, outside the examination centre.
4. Candidates will not be permitted to enter into the examination hall/room after 10.30 AM for Paper – I and Paper-II. For Paper - III, candidates will not be permitted to enter into the examination hall after 2.30 PM.
5. Candidates shall not be allowed to leave the examination hall before 11.00 AM for Paper – I and Paper – II. For Paper – III, the candidates shall not be allowed to leave the examination hall before 3.00 PM.
6. Candidates have to write their Hall Ticket number at the space provided on the main answer booklet for each session of the examination i.e Paper – I, Paper – II and Paper – III provided to them or else the same will not be evaluated.
7. Answer sheets will not be valued if the candidates writes any irrelevant matter, symbols, religious marks or identification marks on any part of answer sheets, as it amounts to malpractice.
8. Candidates have to write the Question Number in the left margin of the answer papers, otherwise the answer written will not be evaluated.

**Example:-**

**WRONG METHOD**

| 1)

**CORRECT METHOD**

1) |

9. Candidates are instructed not to enter into any discussion with other candidates and shall maintain total silence in the examination hall/room.
10. Candidates are permitted to take the Question paper only after completing the duration of examination.
11. No T.A. and D.A. will be paid for attending the examinations.

**REGISTRAR (RECRUITMENT)**

DUPLICATE

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**  
**HALL TICKET – CUM – IDENTITY CARD**  
**WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)**  
**BY TRANSFER THROUGH A LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION**

**Ref: Recruitment Notification ROC.No.183/2023-RC, dated 12.04.2023**

Name of the officer/candidate				Affix recent passport size photo, duly attested by the Concerned PDJ/Unit Head/Head of the office.
Hall Ticket Number	[For office use]			
Name of the Examination Centre [For office use]				
<b>Exam Date</b>	<b>Paper</b>	<b>Reporting Time</b>	<b>Examination Time</b>	Signature of the candidate/applicant
	Paper I			
	Paper II			
	Paper III			

**IMPORTANT INSTRUCTIONS TO THE CANDIDATES**

1. The candidates should wear face mask while entering the Examination Centre as a preventive measure from spreading of Corona Virus, failing which they will not be allowed into the Examination Centre.
2. Candidates shall produce their Hall Ticket at the entrance of the examination centre and also in the examination hall/room, failing which the candidates will not be allowed to write the examination. The candidates shall sign in the attendance sheet in the examination hall/room.
3. Candidates shall make their own arrangements for safe custody of their articles/things, outside the examination centre.
4. Candidates will not be permitted to enter into the examination hall/room after 10.30 AM for Paper – I and Paper-II. For Paper - III, candidates will not be permitted to enter into the examination hall after 2.30 PM.
5. Candidates shall not be allowed to leave the examination hall before 11.00 AM for Paper – I and Paper – II. For Paper – III, the candidates shall not be allowed to leave the examination hall before 3.00 PM.
6. Candidates have to write their Hall Ticket number at the space provided on the main answer booklet for each session of the examination i.e Paper – I, Paper – II and Paper – III provided to them or else the same will not be evaluated.
7. Answer sheets will not be valued if the candidates writes any irrelevant matter, symbols, religious marks or identification marks on any part of answer sheets, as it amounts to malpractice.
8. Candidates have to write the Question Number in the left margin of the answer papers, otherwise the answer written will not be evaluated.

**Example:-**

**WRONG METHOD**

| 1)

**CORRECT METHOD**

1) |

9. Candidates are instructed not to enter into any discussion with other candidates and shall maintain total silence in the examination hall/room.
10. Candidates are permitted to take the Question paper only after completing the duration of examination.
11. No T.A. and D.A. will be paid for attending the examinations.

**REGISTRAR (RECRUITMENT)**